

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

EXCISE Appeal No. 10764 of 2015-DB

[Arising out of Order-in-Original/Appeal No AHM-EXCUS-002-APP-171-14-15 dated 31.12.2014 passed by Commissioner of Central Excise-AHMEDABAD-II]

Harsha Engineer Limited

Moraiya Farm, Sarkhej - Bavla Road, P O
Changodar, AHMEDABAD, GUJARAT-382213

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Ahmedabad-ii Respondent

Custom House, First Floor, Old High Court Road,
Navrangpura, Ahmedabad, Gujarat-380009

APPEARANCE :

None for the Appellant

Shri Shri Rajesh R. Kurup, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)

DATE OF HEARING/ DECISION: 22.02.2024

FINAL ORDER NO. 10468/2024

RAMESH NAIR :

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 14/08/2023, 06/10/2023, 09/11/2023, 01/12/2023, 15/01/2024, 08/02/2024 and 22/02/2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

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